



ITEM NO.21

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).8576/2021

(Arising out of impugned final judgment and order dated 08-02-2021 in CRLA No.950/2018 passed by the High Court of Judicature at Allahabad)

LAL MOHAMMAD & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No.145064/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.145066/2021 - EXEMPTION FROM FILING O.T.)

Date : 05-08-2022 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Ms. Kumud Lata Das, AOR
Mr. Rajiv Kr. Sinha, Adv.
Mr. Harsh Ajay Singh, Adv.

For Respondent(s) Ms. Garima Prashad, AAG
Mr. Vikas Bansal, Adv.
Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel appearing on behalf of the petitioners as also learned Additional Advocate General appearing on behalf of the respondent - State and carefully perused the material placed on record.
2. Leave granted.
3. Taking into consideration the fact that the appellant No.1 has been in custody since 22.05.2016 and has suffered incarceration for a period of over 6 years out of a total sentence of 10 years and the appellant No.2 has been in custody since

27.01.2018 and before that, he was in custody as an under-trial from 18.05.2016 to 16.09.2016, we deem it to be a fit case to grant them bail.

4. The appellants are, accordingly, directed to be enlarged on bail on such terms and conditions as may be imposed by the trial court.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(R.S. NARAYANAN)
COURT MASTER (NSH)